ITEM NO.48 COURT NO.14 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 71630/2019, in Petition(s) for Special Leave to Appeal (C) No(s). 30714/2014

THE STATE OF UTTAR PRADESH DISTRICT MAGISTRATE Petitioner(s)

VERSUS

SHANTI DEVI & ORS. Respondent(s)

(I.A. FOR WAIVER OF COST TO BE LISTED BEFORE HON'BLE JUDGE - IN - CHAMBER.
IA No. 71630/2019 - APPLICATION FOR WAIVER OF ADDITIONAL COSTS
IA No. 129565/2017 - I/A FOR BRINGING ON RECORD THE LEGAL REP. OF DECREASED RESPONDENT.
IA No. 129566/2017 - I/A FOR C/D IN FILLING AN I/A FOR BRINGING ON RECORD THE LEGAL REP. OF DECREASED RESPONDENT.)

Date : 30-07-2019 This application was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DINESH MAHESHWARI
[IN CHAMBER]

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Yogesh P., Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 71630/2019

Heard learned counsel for the parties.

There appears no reason to consider any modification in the order dated 27.03.2019. The application stands rejected. The petitioners are granted further four weeks' time to carry out the compliance.

Signature Not Verified
Digitally signed by ASHWANI KUMAR
Date: 2019.08.03 11:57:21 IST
Reason:

(ASHWANI KUMAR) (VIDYA NEGI)
COURT MASTER (SH) COURT MASTER (NSH)